GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA STARRED QUESTION NO. 311 TO BE ANSWERED ON 21ST DECEMBER, 2015

Reimbursement of Funds under Right to Education Act

*311. SHRI RAVNEET SINGH: SHRI KALIKESH N. SINGH DEO:

Will the Minister of HUMAN RESOURCE DEVELOPMENT मानव संसाधन विकास मंत्री be pleased to state:

- (a) the amount claimed by the private schools and amount reimbursed to them by the Government for providing education to the children belonging to the Economically Weaker Sections under the Right to Education Act, 2009 during the last three years, State/UT and year-wise;
- (b) whether the Government is aware of discontent amongst unaided schools on account of delay in entitled reimbursement of the said amount and if so, the details thereof; and
- (c) the steps taken/proposed to be taken by the Government to reduce the timelag of reimbursement of funds to private unaided schools?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA STARRED QUESTION NO. 311, ASKED BY SHRI RAVNEET SINGH AND SHRI KALIKESH N. SINGH DEO, TO BE ANSWERED ON 21.12.2015 REGARDING "REIMBURSEMENT OF FUNDS UNDER RIGHT TO EDUCATION ACT"

(a) to (c): Section 12(1)(c) of the RTE Act provides for admission of children belonging to weaker sections and disadvantageous groups in the neighbourhood schools in Class I to the extent of at least 25 percent of the strength of that class. Section 12(2) further mandates that such schools shall be reimbursed expenditure incurred by them as per the prescribed norms. As per school based data provided on various educational indicators under Unified District Information System for Education (UDISE), 2014-15 (provisional) 14.22 lakh students benefitted from the reservation earmarked for the children belonging to weaker sections and disadvantageous groups in private unaided schools, under Section 12(1)(c) of the RTE Act till September, 2014.

The Sarva Shiksha Abhiyan (SSA) is a flagship programme of the Central Government through which State Governments/UTs are financially assisted for universalization of elementary education. The SSA Framework has been amended with effect from 1st April, 2014 to assist the States/UTs towards reimbursement of costs incurred with respect to admissions under Section 12(1)(c) of the Act. The reimbursement is based on per child cost norms notified by the State/UT concerned for classes I to VIII. For reimbursement claims, private unaided schools complying with Section 12(1)(c) submit their claim of reimbursement to respective State Governments/UTs through the district office. Thereafter, the State Governments/UTs reimburses the expenditure incurred by private unaided schools. Thereafter, the State/UT brings forth the proposal to the Central Government for reimbursement against the expenditure incurred under the applicable SSA norms.

The fund approved for reimbursement to the States/UTs will be a part of the overall allocations under SSA for a given year which will be shared between Centre and States/UTs as per the applicable sharing pattern.

In the year 2015-16, under the SSA an amount of Rs. 25065.571 lakh has been approved for 5.05 lakh children of seven States which have submitted duly completed proposals, against the expenditure incurred by them for fee reimbursement to private schools for admitting children under Section 12(1)(c) of the RTE Act during the year 2014-15. There are no pending proposals for fee reimbursement as stipulated under Section 12(1)(c) of the RTE Act, 2009 with the Central Government. State-wise details of amount proposed/claimed by these seven States and approved by the Ministry under Annual Work Plan and Budget in 2015-16 is at Annexure.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA STARRED QUESTION NO. 311, ASKED BY SHRI RAVNEET SINGH AND SHRI KALIKESH N. SINGH DEO, TO BE ANSWERED ON 21.12.2015 REGARDING "REIMBURSEMENT OF FUNDS UNDER RIGHT TO EDUCATION ACT"

Approval against reimbursement to Private Schools for the year 2014-15

(₹ in lakh)

Sl. No.	State	Proposed			Approved		
		Unit Cost	No. of Children	Amount	No. of Children	Amount	Remarks
1	Chhattisgarh	7650	100927	3358.840	81316	3064.690	As per PAB Minutes.
2	Gujarat	10000	13033	1303.300	13033	1303.300	As per PAB Minutes.
3	Karnataka	11848	217306	16023.771	155378	12355.156	As per PAB Minutes. 61,928 Children admitted in nursery classes not approved.
4	Odisha	9184	10387	953.940	310	15.115	State has reimbursed Rs. 15,11,493 only to private schools till date. As the norm is on reimbursement basis hence reimbursement of Rs. 15,11,493 only is approved.
5	Rajasthan	14141	436070	18925.000	189083	4171.210	As per PAB Minutes
6	Uttar Pradesh	5400	108	5.26	108	5.262	As per PAB minutes
7	Uttarakhand	18311	66851	4204.680	65889	4150.838	As per PAB minutes
	Total	76534	844682	44774.791	505117	25065.571	

Source: AWP&B Minutes, 2015-16 (SSA)